

## INDIAN INCOME TAX RETURN

[For Individuals and HUFs not having Income from Business or Profession]

(Please see Rule 12 of the Income-tax Rules, 1962)

(Also see attached instructions)

Assessment Year

2007 - 08

## Part A-GEN GENERAL

PERSONAL INFORMATION	First name	Middle name	Last name	PAN
	Flat/Door/Block No	Name Of Premises/Building/Village		Status (Tick) <input checked="" type="checkbox"/> Individual <input type="checkbox"/> HUF
	Road/Street/Post Office	Area/locality		Date of Birth (DD/MM/YYYY) (in case of individual) / /
	Town/City/District	State	Pin code	Sex (in case of individual) (Tick) <input checked="" type="checkbox"/> Male <input type="checkbox"/> Female
	Email Address	(STD code)-Phone Number ( )		Employer Category (if in employment) (Tick) <input checked="" type="checkbox"/> Govt <input type="checkbox"/> PSU <input type="checkbox"/> Others
FILING STATUS	Designation of Assessing Officer (Ward/Circle)			Return filed under Section [Please see instruction number-9(i)]
	Whether original or Revised return? (Tick) <input checked="" type="checkbox"/> Original <input type="checkbox"/> Revised			
	If revised, then enter Receipt No and Date of filing original return (DD/MM/YYYY)		/ /	
	Residential Status (Tick) <input checked="" type="checkbox"/> Resident <input type="checkbox"/> Non-Resident <input type="checkbox"/> Resident but Not Ordinarily Resident			
	Whether this return is being filed by a representative assessee? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No			
	If yes, please furnish following information -			
	(a)	Name of the representative		
(b)	Address of the representative			
(c)	Permanent Account Number (PAN) of the representative			

## PART-B

## Part B - TI Computation of total income

TOTAL INCOME	1	Salaries (6 of Schedule S)	1
	2	Income from house property (3c of Schedule HP) (enter nil if loss)	2
	3	Capital gains	
	a	Short term	
	i	Short-term (u/s 111A) (A5 of Schedule CG)	3ai
	ii	Short-term (others) (A6 of Schedule CG)	3aii
	iii	Total short-term (3ai + 3aii) (enter nil if loss)	3aiii
b	Long-term (B5 of Schedule CG) (enter nil if loss)	3b	
c	Total capital gains (3aiii + 3b)	3c	

Do not write or stamp in this area (Space for bar code)

For Office Use Only

Receipt No

Date

Seal and Signature of receiving official



**16** If the return has been prepared by a Tax Return Preparer (TRP) give further details as below:

Identification No. of TRP	Name of TRP	Counter Signature of TRP
If TRP is entitled for any reimbursement from the Government, amount thereof		<b>17</b>

**Schedule S** Details of Income from Salary

<b>SALARIES</b>	Name of Employer		PAN of Employer (optional)	
	Address of employer		Town/City	State
			Pin code	
	<b>1</b>	Salary (Excluding all allowances, perquisites & profit in lieu of salary)..	<b>1</b>	
	<b>2</b>	Allowances exempt under section 10	<b>2</b>	
	<b>3</b>	Allowances not exempt	<b>3</b>	
	<b>4</b>	Value of perquisites	<b>4</b>	
<b>5</b>	Profits in lieu of salary	<b>5</b>		
<b>6</b>	Income chargeable under the Head 'Salaries' (1+3+4+5)	<b>6</b>		

**Schedule HP** Details of Income from House Property

<b>HOUSE PROPERTY</b>	<b>1</b>	Address of property 1		Town/ City	State	PIN Code	
		(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>		Name of Tenant		PAN of Tenant (optional)	
	<b>a</b>	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)				<b>1a</b>	
	<b>b</b>	The amount of rent which cannot be realized		<b>1b</b>			
	<b>c</b>	Tax paid to local authorities		<b>1c</b>			
	<b>d</b>	Total (1b + 1c)		<b>1d</b>			
	<b>e</b>	Balance (1a – 1d)				<b>1e</b>	
	<b>f</b>	30% of 1e		<b>1f</b>			
	<b>g</b>	Interest payable on borrowed capital		<b>1g</b>			
	<b>h</b>	Total (1f + 1g)				<b>1h</b>	
	<b>i</b>	Income from house property 1 (1e – 1h)				<b>1i</b>	
	<b>2</b>	Address of property 2		Town/ City	State	PIN Code	
		(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>		Name of Tenant		PAN of Tenant (optional)	
	<b>a</b>	Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year)				<b>2a</b>	
	<b>b</b>	The amount of rent which cannot be realized		<b>2b</b>			
	<b>c</b>	Tax paid to local authorities		<b>2c</b>			
	<b>d</b>	Total (2b + 2c)		<b>2d</b>			
	<b>e</b>	Balance (2a – 2d)				<b>2e</b>	
	<b>f</b>	30% of 2e		<b>2f</b>			
	<b>g</b>	Interest payable on borrowed capital		<b>2g</b>			
	<b>h</b>	Total (2f + 2g)				<b>2h</b>	
<b>i</b>	Income from house property 2 (2e – 2h)				<b>2i</b>		
<b>3</b>	Income under the head "Income from house property"						
<b>a</b>	Rent of earlier years realized under section 25A/AA				<b>3a</b>		
<b>b</b>	Arrears of rent received during the year under section 25B after deducting 30%				<b>3b</b>		
<b>c</b>	Total (3a + 3b + 1i + 2i)				<b>3c</b>		

**NOTE** ▶ Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

**Schedule CG** Capital Gains

<b>CAPITAL GAINS</b>	<b>A</b>	Short-term capital gain		
	<b>1</b>	From assets in case of non-resident to which first proviso to section 48 applicable		<b>1</b>
	<b>2</b>	From other assets		
	<b>a</b>	Full value of consideration	<b>2a</b>	
	<b>b</b>	Deductions under section 48		
	<b>i</b>	Cost of acquisition	<b>bi</b>	
	<b>ii</b>	Cost of Improvement	<b>bii</b>	
<b>iii</b>	Expenditure on transfer	<b>biii</b>		

		iv	Total (i + ii + iii)	biv		
		c	Balance (3a – biv)	2c		
		d	Loss, if any, to be ignored under section 94(7) or 94(8)	2d		
		e	Exemption under section 54/54B/54D/54EC/54F	2e		
		f	Short-term capital gain (2c – 2d – 2e)		2f	
	3	Amount deemed to be short term capital gains under sections 54/54B/54D/54EC/54ED/54F			3	
	4	Total short term capital gain (1 + 2f + 3 + 4)			4	
	5	Short term capital gain under section 111A included in 4			A5	
	6	Short term capital gain other than referred to in section 111A (4 – 5)			A6	
<b>B</b>	<b>Long term capital gain</b>					
	1	Asset in case of non-resident to which first proviso to section 48 applicable				1
	2	Other assets where proviso to section 112(1) not applicable				
		a	Full value of consideration	2a		
		b	Deductions under section 48			
			i	Cost of acquisition after indexation	bi	
			ii	Cost of improvement after indexation	bii	
			iii	Expenditure on transfer	biii	
			iv	Total (bi + bii + biii)	biv	
		c	Balance (2a – biv)		2c	
		d	Deduction under sections 54/54B/54D/54EC/54F		2d	
		e	Net balance (2c – 2d)		2e	
	3	Other assets where proviso to section 112(1) is applicable				
		a	Full value of consideration	3a		
		b	Deductions under section 48			
			i	Cost of acquisition without indexation	Bi	
			ii	Cost of improvement without indexation	bii	
			iii	Expenditure on transfer	biii	
			iv	Total (bi + bii + biii)	biv	
		c	Balance (3a – biv)		3c	
		d	Deduction under sections 54/54B/54D/54EC/54F		3d	
		e	Net balance (3c-3d)		3e	
	4	Amount deemed to be long term capital gains under sections 54/54B/54D/54EC/54ED/54F				4
	5	Total long term capital gain (1 + 2e + 3e + 4)				B5
<b>C</b>	<b>Income chargeable under the head “CAPITAL GAINS” (A4 + B5)</b>					<b>C</b>
<b>D</b>	<b>Information about accrual/receipt of capital gain</b>					
		Date	Upto 15/9 (i)	16/9 to 15/12 (ii)	16/12 to 15/3 (iii)	16/3 to 31/3 (iv)
	1	Long- term				
	2	Short-term				

**NOTE ►** Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

**Schedule OS** Income from other sources

<b>OTHER SOURCES</b>	<b>1</b>	<b>Income other than from owning race horse(s):-</b>					
		a	Dividends, Gross	1a			
		b	Interest, Gross	1b			
		c	Rental income from machinery, plants, buildings,	1c			
		d	Others, Gross	1d			
		e	Total (1a + 1b + 1c + 1d)		1e		
		f	Deductions under section 57:-				
			i	Expenses	fi		
			ii	Depreciation	fii		
			iii	Total	fiii		
		g	Balance (1e – fiii)		1g		
		2	Winnings from lotteries, crossword puzzles, races, etc.				2
		3	Income from other sources (other than from owning race horses) (1g + 2)				3
	4	Income from owning and maintaining race horses					
		a	Receipts	4a			
		b	Deductions under section 57 in relation to (4)	4b			
		c	Balance (4a – 4b)		4c		
	5	Income chargeable under the head “Income from other sources” (1g + 2 + 3 + 4c)				5	

**NOTE ►** Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head.

**Schedule CYLA** Details of Income after Set off of current year losses

CURRENT YEAR LOSS ADJUSTMENT	Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off		Other sources loss (other than loss from race horses) of the current year set off		Current year's Income remaining after set off
				Total loss (3c of Schedule -HP)		Total loss (3 of Schedule-OS)		
				1	2	3	4=1-2-3	
i	Salaries							
ii	House property							
iii	Short-term capital gain							
iv	Long term capital gain							
v	Other sources (incl profit from owning race horses)							
vi	Total loss set off							
vii	Loss remaining after set-off out of 2 & 3							

**Schedule BFLA** Details of Income after Set off of Brought Forward Losses of earlier years

BROUGHT FORWARD LOSS ADJUSTMENT	Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 4 of Schedule CYLA		Brought forward loss set off	Current year's income remaining after set off
			1	2		
			3	3		
i	Salaries					
ii	House property					
iii	Short-term capital gain					
iv	Long-term capital gain					
v	Other sources (including profit from owning race horses)					
vi	Total of brought forward loss set off					
vii	Current year's income remaining after set off Total (i3 + ii3 + iii3 + iv3 + v3)					

**Schedule CFL** Details of Losses to be carried forward to future years

CARRY FORWARD OF LOSS	i	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Short-term capital loss	Long-term Capital loss	Other sources loss (other than loss from race horses)	Other sources loss (from owning race horses)								
									ii	2000-01						
									iii	2001-02						
iv	2002-03															
v	2003-04															
vi	2004-05															
vii	2005-06															
viii	2006-07															
ix	Total of earlier year losses															
x	Adjustment of above losses in Schedule BFLA															
xi	2007-08 (Current year losses)															
xii	Total loss Carried Forward to future years															

**Schedule VIA** Deductions under Chapter VI-A (Section)

TOTAL DEDUCTIONS	a	80C		h	80G		
	b	80CCC		i	80GG		
	c	80CCD		j	80GGA		
	d	80D		k	80GGC		
	e	80DD		l	80RRB		
	f	80DDB		m	80U		
	g	80E					
	n	Total deductions (total of a to m)					n

**Schedule SPI** Income of specified persons(spouse, minor child etc) includable in income of the assessee

Sl No	Name of person	PAN of person (optional)	Relationship	Nature of Income	Amount (Rs)
1					
2					

**Schedule SI** Income chargeable to Income tax at special rates [Please see instruction No.9(iii) for section code and rate of tax]

SPECIAL RATE	Sl No	Section code	<input checked="" type="checkbox"/> Special rate (%)	Income i	Tax thereon ii	Sl No	Section code	<input checked="" type="checkbox"/> Special rate (%)	Income i	Tax thereon ii
	1			<input type="checkbox"/>			6		<input type="checkbox"/>	
2			<input type="checkbox"/>			7		<input type="checkbox"/>		
3			<input type="checkbox"/>			8		<input type="checkbox"/>		
4			<input type="checkbox"/>			9		<input type="checkbox"/>		
5			<input type="checkbox"/>			10		<input type="checkbox"/>		
11	Total (1ii to 10 ii)									

**Schedule EI** Details of Exempt Income (Income not to be included in Total Income)

EXEMPT INCOME	Sl No	Description	Sl No
	1	Interest income	1
2	Dividend income	2	
3	Long-term capital gains from transactions on which Securities Transaction Tax is paid	3	
4	Net Agriculture income /any other income for rate purpose	4	
5	Others	5	
6	Total (1+2+3+4+5)	6	

**Schedule AIR** Other Information (transactions reported through Annual Information Return) [Please see instruction number-9(ii) for code]

Sl	Code of Transaction	<input checked="" type="checkbox"/>	Amount (Rs)	Sl	Code of Transaction	<input checked="" type="checkbox"/>	Amount (Rs)
1	001	<input type="checkbox"/>		5	005	<input type="checkbox"/>	
2	002	<input type="checkbox"/>		6	006	<input type="checkbox"/>	
3	003	<input type="checkbox"/>		7	007	<input type="checkbox"/>	
4	004	<input type="checkbox"/>		8	008	<input type="checkbox"/>	

**Schedule IT** Details of Advance Tax and Self Assessment Tax Payments of Income-tax

TAX PAYMENTS	Sl No	Name of Bank & Branch	BSR Code	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
	i					
ii						
iii						
iv						
v						

**NOTE** ▶ Enter the totals of Advance tax and Self Assessment tax in Sl No. 9a & 9c of Part B-TTI

**Schedule TDS1** Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]

TDS ON SALARY	Sl No	Tax Deduction Account Number (TAN) of the Employer	Name and address of the Employer	Income chargeable under Salaries	Deduction under Chapter VI-A	Tax payable (incl. surch. and edn. cess)	Total tax deposited	Tax payable/refundable
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
i								
ii								

**Schedule TDS2** Details of Tax Deducted at Source on Income [As per Form 16 A issued by Deductor(s)]

TDS ON OTHER INCOME	Sl No	Tax Deduction Account Number (TAN) of the Deductor	Name and address of the Deductor	Amount Paid	Date of Payment / Credit	Total tax deposited	Amount out of (6) claimed for this year
	(1)	(2)	(3)	(4)	(5)	(6)	(7)
i							
ii							

**NOTE** ▶ Please enter total of column 7 of Schedule-TDS1 and column 7 of Schedule-TDS2 in 9(b) of Part B-TTI